

**COURT-I**

**In the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 199 of 2016**

**Dated: 24<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL India Ltd. .... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery  
Mr. Ajeet Singh Verma  
Counsel for the Respondent(s) : Mr. Rakesh Dewan

**ORDER**

Learned counsel for the respondent seeks two weeks time to file reply. She may file the same on or before 10.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.04.2017 after serving copy on the other side.

List the matter on **28.04.2017.**

**(B.N. Talukdar)  
Technical Member (P&NG)  
Ts/Vg**

**(Justice Ranjana P. Desai)  
Chairperson**